

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1780
ANSWERED ON TUESDAY, THE 10TH MAY, 2016**

ADOPTION OF SUGGESTIONS OF PANEL ON REVIEW OF COMPANIES ACT

QUESTION

1780. SHRI TIRUCHI SIVA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government intends to adopt the changes suggested by the high-level panel that was set-up to review the issues arising out of implementation of the Companies Act, 2013;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether Government has already formed a Committee to look into these suggestions; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

(a) to (d):- The report of Companies Law Committee (CLC) was submitted on 01/02/2016 vide which the Committee had suggested changes in 78 sections of Companies Act, 2013 not including the consequential amendments in other sections of the Act. The Government has accepted most of the recommendation of the Committee and accordingly, the Companies (Amendment) Bill, 2016, was introduced in the Lok Sabha on 16.03.2016.
